

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 332

IA-4889/2023, IA-4378/2023

In

IB-237(ND)/2023

IN THE MATTER OF:

M/s. Experts Realty Professionals Pvt. Ltd.

.....APPLICANT/PETITIONER

Vs

Logix Infrastructure Pvt Ltd.

.....RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 06.02.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Priyadarshi Gopal, Ms. Megha Kapoor, Advocates.
Mr. Gaurav Mitra, Mr. Shrauan Chandrashekhar, Adv.
in IA-4378/2023.

For the FC : Mr. Saurabh Kalia, Adv. Ms. Tanvi Bansal, Adv.

For the NOIDA : Mr. Abdhesh Chaudhary, Adv. Ms. Geetanjali Setia Adv.

For the RP : Mr. Rishi Singhal, Advocate.

For the Homebuyers: Mr. Vinod Chaurasia, Advocate.

ORDER

We have heard the submission made by the Learned Counsel appearing for the parties.

List the matter on **09.02.2024** for arguments.

In the meantime, we direct that no final decision shall be taken on the Resolution Plan by the CoC till the next date of hearing.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**

Shammy
06.02.2024